

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 10452/2019

(Arising out of impugned final judgment and order dated 07-01-2019 in CRLA No. 2157/1986 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HOSHIYAR SINGH & ORS.

Respondent(s)

(IA No. 34679/2024 - EXEMPTION FROM FILING O.T.)

Date : 19-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, Sr. A.A.G.  
Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. Ravindra Singh, Sr. Adv.  
Mr. Raman Yadav, Adv.  
Mr. Syed Mehdi Imam, AOR  
Ms. Akriti Chaturvedi, Adv.  
Mr. Priyam Kaushik, Adv.  
Mr. R. S. Yadav, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Let the original records be produced and soft  
copies thereof be made available to the learned  
counsel for the parties.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)  
ASSISTANT REGISTRAR